

target has been increased substantially from 7538 lakh mandays in 1992-93 to 11054 lakh mandays in 1993-94 under JRY and from 18.75 lakh families in 1992-93 to 26.5 lakh families in 1993-94 under IRDP. As per the Eighth Plan document, removal of poverty is envisaged by the turn of the Century.

[English]

Hi-tech Vocational Training Centre

3438. SHRI GEORGE FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether delay in establishing a hi-tech vocational training centre by Delhi Administration has pushed up the cost of the project considerably and equipments worth more than Rs. 18 crores are lying unutilised;

(b) if so, the reasons therefor;

(c) whether the Comptroller and Auditor General of India has also made any reference to it in its latest report;

(d) if so, the facts thereof; and

(e) the action taken by Delhi Administration on the report of C&AG ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : (a) and (b) According to Delhi Administration, there has been increase in the project cost mainly because (i) change in exchange rate and (ii) increase in custom duty. Equipment which was received as aid from Italian authorities has remained un-utilised as it was received before time and also because construction of the Project building took a little more time as the land where the building has been constructed is rocky.

(c) Yes, Sir.

(d) Delay in establishment of the Centre, increase in the Project cost, non-utilisation of machinery are the main objections raised in the Audit report.

(e) According to Delhi Administration, Project building has been completed, machinery is under installation and recruitment of staff in the first phase has been completed. Six officers have completed 18 weeks training in Italy and second batch of six officers are undergoing training in Italy. The Centre will be functioning in next 3-4 months time.

Issue of Identity Cards to the Citizens

3439. SHRI BIRSINGH MAHATO : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have since decided to issue identity cards to the citizens; and

(b) if so, the progress made so far in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) :

(a) No, Sir.

(b) Does not arise.

Unauthorised Construction in Lucknow and Kanpur Cantonment Areas

3440. SHRI TARA CHAND KHANDELWAL : Will the PRIME MINISTER be pleased to state :

(a) the places and premises where unauthorised construction have been undertaken by various parties during the last two years in Kanpur and Lucknow cantonments;

(b) whether the authorities could not pull down such premises despite all legal provisions; and

(c) if so, the facts and details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN) : (a) to (c) The provisions dealing with the cases of unauthorised constructions are contained in Chapter IX of the Cantonments Act, 1924. Action to remove unauthorised constructions is taken by the Cantonment Board authorities by invoking Sections 185 and 256 of the Cantonments Act. The removal of unauthorised constructions is, however, resisted by the owners through filing of appeals before the appellate authority under Section 274 of the Cantonments Act and civil suits in the Courts.

In Kanpur Cantonment, out of 85 cases of unauthorised constructions, in 78 cases notices have been issued under Section 185 or 256 of the Cantonments Act, 1924. In the remaining 7 cases, civil suits have been filed by the owners. In Lucknow Cantonment, out of 81 cases of unauthorised constructions, in 36 cases the owners have filed appeals against the Board's action under Section 274 of the Cantonments Act 1924. In one case, demolition has already